

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 218/TT/2020

Date: 7.9.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: **Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for procurement of 3 No.'s spare converter transformers (234 MVA, 1-ph, 3 winding) at Bhadrawati HVDC back to back station under "Installation of Transformer and Procurement of Spare Converter Transformer at Bhadrawati HVDC Back to Back Station" in Western Region**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 24.9.2020:-

2014-19 Period

- a) Provide soft copy (linked Excel workbook with formulas) for the computation of revised AFC
- b) Provide vendor wise details of Additional Capital Expenditure (ACE) amounting to ₹138.94 lakh & ₹1320.64 lakh during 2017-18 & 2018-19 respectively towards balance & retention payment
- c) The Petitioner has not claimed any O&M expense for FY 2018-19, which needs to be justified
- d) Provide Form 5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System)
- e) Provide Form-12 (Details of time over run)

- f) Provide Form 12-A (Incidental Expenditure during Construction)
- g) Provide Form 12-B (Draw Down Schedule for Calculation of IDC & Financing Charges)
- h) Provide Form 13 (Breakup of Initial spares)
- i) Submit the compliance to directives in the tariff order vide Petition No. 270/TT/2018 dated 2.8.2019

2019-24 Period

- j) Provide details of ACE amounting to ₹966.48 lakh during 2019-20
- k) Petitioner is further required to confirm, if there is any Additional Capitalisation expected on account of undischarged liability/balance retention payment for the assets covered in the instant petition.

Format for Petition

- l) Submit the word copy of the Petition
2. Confirm if all assets are currently in use and if there has been any decapitalization. In case of decapitalization of assets details to be furnished in Form 10B.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)